

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PATEL WOOD PRODUCTS LIMITED OPERATING IN FURNITURE MANUFACTURING
SECTOR AT NEW DELHI, GANDHIDHAM GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	PATEL WOOD PRODUCTS LIMITED PAN: U20299DL1997PLC087495 CIN: AABCP2054K
2.	Address of the registered office	RZ-B2/115, 1st Floor, Vijay Enclave Palam, South West Delhi, Delhi, Delhi, India, 110045
3.	URL of website	No Website of the Corporate Debtor
4.	Details of the place where the majority of fixed assets are located	No Assets
5.	Installed capacity of main products/ services	Not Working
6.	Quantity and value of main products/ services sold in the last financial year	NA (As CD not working)
7.	Number of employees/ workmen	Nil
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by sending request at patelwoodcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request at patelwoodcirp@gmail.com
10.	Last date for receipt of expression of interest	5-Jul-25
11.	Date of issue of provisional list of prospective resolution applicants	15-Jul-25
12.	Last date for submission of objections to provisional list	20-Jul-25
13.	Date of issue of final list of prospective resolution applicants	30-Jul-25
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	4-Aug-25
15.	Last date for submission of resolution plans	4-Sep-25
16.	Process email id to submit Expression of Interest	patelwoodcirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

S/d-

Manoj Kumar Anand

Resolution Professional

in the matter of Patel Wood Products Limited

2, Community Centre, 3rd Floor, (Near PVR/McDonald) Naraina, New Delhi-110028

(Registration No: - IBBI/PA-001/IP-P00084/2017-18/10180)

Phone: 011-45051903, 45641903

E-Mail: patelwoodcirp@gmail.com

Date: 20/06/2025

Place: New Delhi

 SBI	STATE BANK OF INDIA	Home Loan Centre (HLC) 1st Floor, Neelam Chowk, NIT Faridabad-121001. E-mail: sbi.11528@sbi.co.in	DEMAND NOTICE
--	---	--	---

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

A Notice is hereby given that the below mentioned Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non - Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

DESCRIPTION OF HYPOTHECATION OF MOVABLE ASSETS

Sl. No.	Name of the Borrower	Details of Properties / Address of Secured Assets to be Enforced	Date of Demand Notice	Amount Outstanding (as on the date of notice)
1.	(i) MR. GAURAV S/O SH. MANGE LAL House No. G-143, Sector Beta 2, Greater Noida, P.O. Greater Noida, Dist.- Gautam Buddha Nagar, U.P.-201308 (ii) MR. GAURAVS O SH. MANGE LAL (Engineer) Wipro Limited , Plot No.A1, Block A, Sector-3 Noida, Uttar Pradesh-201301. Car Loan A/c.No.43229611740	<u>Make & Model:</u> TOYOTA GLANZA G CNG Registration No: UP16EM7770 Engine No.: K12NP4512943 Chassis No.: MBHJWC13SRG806060	13.05.2025 Date of N.P.A. 07.05.2025	Rs.9,53,693.00 (Rupees Nine Lakh Fifty Three Thousand Six Hundred Ninety Three Only) + Future Interest at the contractual rate w.e.f. 13.05.2025 for said amount together with incidental expenses, cost, charges + other charges if any, etc. thereon.

We invite your attention to the provisions of sub-section (8) of Section 13 of the SARFAESI Act which speaks about the time available to the borrower/guarantor to redeem the secured assets.

The steps are being taken for substituted service of notice. The above Borrower(s) and/or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

DATE: 19.06.2025
PLACE: FARIDABAD

Authorized Officer,
STATE BANK OF INDIA, Home Loan Centre, NIT, Faridabad

PUBLIC NOTICE

All the piece and parcels of the property of as per site **Plot No. 411.e.**, as per passing plan **Plot No. 361.e.**, K.J.P. Block No. 238/A/36 admeasuring 137.16 square meters of "Sarthaak Bunglows" plotted in the non-agricultural land admeasuring 28328 square meters of Revenue Block No. 238/A of Village Isroli, Taluka Bardoli, District Surat along with undivided share of Road and C.O.P. admeasuring 74.43 square meters belongs to **Sunny Ashokkumar Modi**; which is intended to be purchased by **Swatiben Viniktumar Rana** and they confirm that the Original Sale deed & Registration Receipts describe hereunder has been Lost/ Misplaced and Not traceable now.

If Any person or persons, institutions, group, trust, Banks etc. Found that or owing any right of ownership or possession or lien or claim of whatsoever nature in respect thereof are hereby informed to raise any such rights or claims, all within a period of **07(Seven) Days** from the date of publication of this notice personally before the undersigning along with all documentary proof in original, upon expiry of which, no rights or claims of whatsoever nature shall be entertained. Thereafter we will Issue title Certificate Regarding publication and our Institute shall have first rights and charge on the said property.

Lost/ Misplaced Documents

Original Register Sale Deed vide Reg.No. 2688 dated 16/05/2018 & its Original Registration Receipt.

Office :- 104, Sardar Patel Chamber, opp. P.P. Savani School, Hirabaug, Varachha Road Surat -395 006 Mo. No. 96673 70501

Rajul B. Pandit (ADVOCATE)

NOTICE OF LOSS OF SHARE CERTIFICATES

NOTICE IS HEREBY GIVEN THAT THE FOLLOWING SHARE CERTIFICATE ISSUED BY ICICI BANK LTD ARE STATED TO HAVE BEEN LOST OR MISPLACED AND THE REGISTERED SHARE HOLDERS THEREOF HAVE APPLIED FOR ISSUE OF DUPLICATE SHARE CERTIFICATES

NOTICE IS HEREBY GIVEN THAT THE COMPANY WILL PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATES TO THE BELOW MENTION PERSONS UNLESS A VALID OBJECTIOIN IS RECEIVED BY THE COMPANY WITHIN 15 DAYS FROM THE DATE OF PUBLICATION OF THIS NOTICE. NO CLAIMS WILL BE ENTERTAINED BY THE COMPNY WITH RESPECT TO THE ORIGINAL SHARE CERTIFICATES SUBSEQUENT TO THE ISSUE OF DUPLICATE THEREOF.

S. NO	FOLIO	NAME	CERTIFICATE NO	DIST FROM	DIST TO	SHARES
1	1037770	CHITRALEKHA MAJUMDAR & SUCHINT A MAJUMDAR	33978	13888306	13888760	455
2	1037770	CHITRALEKHA MAJUMDAR & SUCHINT A MAJUMDAR	927226	5831026177	5831026221	45

ANY PERSON WHO HAS/HAVE CLAIM IN RESPECT OF THE SAID CERTIFICATES SHOULD LODGE HIS/HER/THEIR CLAIM WITH ALL SUPPORTING DOCUMENTS WITH THE COMPANY AT ITS REGISTERED OFFICE ICICI BANK TOWER, NEAR CHAKLI CIRCLE, OLD PADRA ROAD, VADODARA, GUJARAT, 390007. IF NO VALID AND LEGITIMATE CLAIM IS RECEIVED WITHIN 15 DAYS FROM THE DATE OF PUBLICATION OF THIS NOTICE, THE COMPANY WILL PROCEED TO ISSUE LETTER OF CONFIRMATION IN LIEU OF DUPLICATE SHARE CERTIFICATES TO THE PERSON LISTED ABOVE AND NO FURTHER CLAIM WOULD BE ENTERTAINED FROM ANY OTHER PERSONS.

NAME OF SHAREHOLDER CHITRALEKHA MAJUMDAR & SUCHINT MAJUMDAR

DATED : 20.06.2025

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PATEL WOOD PRODUCTS LIMITED

Operating In Furniture Manufacturing Sector At New Delhi, Gandhidhaam Gujarat (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	PATEL WOOD PRODUCTS LIMITED PAN: U20299DL1997PLC087495 CIN: AABCP2054K
2. Address of the registered office	RZ-B2/115, 1st Floor, Vijay Enclave Palam, South West Delhi, Delhi, India, 110045
3. URL of website	No Website of the Corporate Debtor
4. Details of the place where the majority of fixed assets are located	No Assets
5. Installed capacity of main products/ services	Not Working
6. Quantity and value of main products/ services sold in the last financial year	NA (As CD not working)
7. Number of employees/ workmen	Nil
8. Further details, including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by sending request at patelwoodcirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request at patelwoodcirp@gmail.com
10. Last date for receipt of expression of interest	5-Jul-25
11. Date of issue of provisional list of prospective resolution applicants	15-Jul-25
12. Last date for submission of objections to provisional list	20-Jul-25
13. Date of issue of final list of prospective resolution applicants	30-Jul-25
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	4-Aug-25
15. Last date for submission of resolution plans	4-Sep-25
16. Process email id to submit Expression of Interest	patelwoodcirp@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Manoj Kumar Anand
Resolution Professional
in the matter of Patel Wood Products Limited
2, Community Centre, 3rd Floor, (Near PVR/McDonald) Naraina, New Delhi-110028
(Registration No. : IBB/JPA-001/JP-P00064/2017-18/10180)
Date: 20/06/2025
Place: New Delhi
Phone: 011-45051903, 45641903, E-Mail: patelwoodcirp@gmail.com

NIDO HOME FINANCE LIMITED

(formerly known as Edelweiss Housing Finance Limited)

Registered Office Situated At Tower 3, 5th Floor, Wing 'B', Kohinoor City Mall , Kohinoor City, Kiroli Road, Kuria (West), Mumbai – 400 070. Regional Office at: Office No. 301,302,303,304, 3rd Floor, 3rd Eye Vision Building, IIM - Panjrapole Road, Ahmedabad – 380015

POSSESSION NOTICE UNDER RULE 8(1) OF THE SARFAESI ACT, 2002

Whereas the Undersigned being the Authorized Officer of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (order 3 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued Demand Notices to the Borrowers as detailed hereunder, calling upon the respective Borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the receipt of the same. The said Borrowers/Co borrowers having failed to repay the amount, notice is hereby given to the Borrowers/Co borrowers and the public in general that the undersigned has taken symbolic possession of the property described hereunder in exercise of powers conferred on him under Section 13(4) of the said Act r/w Rule 8 of the said Rules in the dates mentioned along-with the Borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited). For the amount specified therein with future interest, costs and charges from the respective dates. Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

1. Name and Address of the Borrower, Co Borrower, Guarantor, Loan Account No. And Loan Amount:-
ARVIND JAYANTILAL ROLECHIA (CO-BORROWER) Resl Address: Tenement No. 104, Avadh Residency, Nr. Khodal Residency & Aadash Residency, Village – Pipaliya, Tal – Lodhika, Dist – Rajkot 360 035. **LAN.NO. : LRJKST0000067533** **Loan Agreement Date: 27.02.2019**
Loan Amount: Rs. 8,38,397/- (Rupees Eight Lakh Thirty Eight Thousand Nine Hundred Ninety Seven Only)
Demand Notice Date:- 11-03-2024
Amount Due In Rs. 6,29,419.79/- (Rupees Six Lacs Twenty Nine Thousand Four Hundred Nineteen and Sixty Seventy Nine Only)
Symbolic /Constructive Possession Date: 13.06.2025

SCHEDULE OF THE PROPERTY:- All The Property Bearing A Residential Building With Land Adm. 68-66 Sq. Mtrs., Of Plot No. 51/A, Of Avadh Residency Situated At Pipaliya Pal Revenue Survey No. 146/P/8, Property Address – Avadh Residency Tenement No. 104, Plot No. 51/A, Pipaliya Pal, Lokhika Rajkot The Said Flat is Bounded As: North: 9.00 Mt. Wide Road South: Plot No. 51/B, Tenement No. 105 East: C.O.P.No. B West: 9.00 Mt. Wide Road

Place: Rajkot
Date: 20.06.2025

Sd/- Authorized Officer
For Nido Home Finance Limited,
(formerly known as Edelweiss Housing Finance Limited)

केनरा बँक Canara Bank

सहकारी बँक
Sahakari Bank

CANARA BANK REGIONAL OFFICE - VADODARA

Canara Bank (erstwhile syndicate bank)
Opp. Express Hotel, R C Dutt Road, Alkapuri, Vadodara 390007.

GOLD AUCTION SALE NOTICE

The under mentioned persons/borrowers are hereby informed that they have failed to pay off the direct and indirect liability in the loan accounts. They are therefore requested to pay off all the liability and other charges (including other NPA loans) and redeem the pledged securities/ gold ornaments/jewellery on or before **26.06.2025** (date) failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises from 12.00 pm to 03.00 P.M. on **27-06-2025** or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sr. No.	Name of Branch	Date of Loan	Name & Address of Borrower	Outstanding Amount (incl. other loans of borrower)
1.	Vadodara Raopura Branch(17041)	16.02.2024	Maresh Sunderlal Rana - A/c No: 18XXXXXXX281 R/o Sultanpura Laheri Pura, New Road, Ranavas Vadodara, Gujarat-390001	2.25 Lakhs

Date: 20.06.2025 - Place: Vadodara
AUTHORISED OFFICER, CANARA BANK

Chola

Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: "Chola Crest" C-54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600032.
Branch Office : 7th Floor, 701, 702, 703, The Unimart Tower, Near Rajghans Cinema, Opp Pal RTO office, Adajan, Surat-395009 Contact No: Tejas Mehta-982539617 / Anand Chavan-991318830

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam Investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is" and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website <https://www.auctionfocus.in/chola-lap>.

A/C No. & Name of Borrower, Co-borrower, Mortgagors	Date & Amount as per Demand Notice u/s 13(2)	Descriptions of Property/Properties	Reserve Price, EMD & Bid Inc. Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
Loan A/c No. X0HERHE00002877582 1. Kirankumar Hasmukhlal Marwala, 2. Varsha Kirankumar Marwala, 3. Sagor Satishbhai Marwala, 4. Satishbhai Hasmukhlal Marwala, 5. B. M. Textiles Add 1. H. No. 2/4475, Ward No. 2, 2 Floor, Shivas Zaveri Sheri, Sagrampur, Desai Sheri, Sagrampur, Surat-395002. Add 2. 3/1726, A/2/4, Ground Floor, Sattar Kotadi, Salabapura, Surat, Gujarat 395003	28/12/2024 Rs 22,74,193/- as on 23/12/2024	All That Entire Nondh No. 1543, Admeasuring 101.0788 Sq. Mts., Along With 198.996 Sq. Mts. Built Up Area, In Situated At Ward No. 2, Sagrampur, Desai Sheri, Surat, Own By Kirankumar Hasmukhlal Marwala. Boundries Are As Under East: Road, West: Adj. Plot, North: N. No. 533, South: N.No. 535.	Rs. 78,26,400/- Rs. 7,82,640/- Rs. 1,00,000/-	10-07-2025 at 11:00 AM to 1:00 PM (with unlimited extension of 3 min each), 09-07-2025 (up to 5.30 P.M) 02-07-2025, 11:00 AM to 2.00 PM

1.All Interested participants/bidders are requested to visit the website www.auctionfocus.in/chola-lap & www.cholamandalam.com/news/auction-notice. For details and support, prospective bidders may contact - Mr. Muhammed Rahees - 8124000030 / 6374845616, Email id: CholaAuctionLAP@chola.murugappa.com. For eAuction training alone, contact M/s Auction Focus: Prachi Trivedi- 9016641848.

2.For further details on terms and conditions please visit <https://www.auctionfocus.in/chola-lap> & <https://cholamandalam.com/news/auction-notice> to take part in e-auction.

This is Also A Statutory 15 Days Sale Notice Under Rule 9(1) of Security Interest (enforcement) Rules, 2002

Date : 20-06-2025, Place : Surat
Sd/- Authorized Officer, Cholamandalam Investment and Finance Company Limited

DATE & TIME OF E-AUCTION Dt. 24.07.2025

TIME : 02.00 PM TO 06.00 PM

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable / Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002

JUBILEE MARKET BRANCH : Opp. RNSB, Dhebarbhai Road, Rajkot - 360 001, E-mail : vjrjak@bankofbaroda.com

वैक ऑफ बड़ौदा Bank of Baroda

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrowers/Mortgagors/Guarantors/Secured Assets/s/Dues/Reserve Price/E-Auction date & Time, EMD and Bid Increase Amount are mentioned below :

DATE & TIME OF PROPERTY INSPECTION : 16.07.2025, 11.00 AM TO 03.00 PM

Sr/ Lot No.	Name & Address of Borrowers/ Guarantors / Mortgagors	Short Description of the Immovable / Movable Properties with known Encumbrances, if any	Date of Demand Notice & Total Dues	Reserve Price, EMD, Bid Increase Amount *	Status of Possession (Constructive / Physical)	Authorized Officer Name & Contact No.
01	M/s Shree Amrut Beveragess (Borrower) Partner & Guarantors : 1. Mr. Sureshbhai Shamjibhai Pansuriya, 2. Mrs. Aartiben Jagdishbhai Rangani, 3. Mrs. Jyotiben Maheshbhai Sekhaliya, 4. Mr. Jagdishbhai Nanjibhai Rangani, 5. Mr. Maheshbhai Vallabhbhai Shekhaliya	Industrial Shed, located at Plot No. 8, Shreeji Industrial Area, Opp. Lait Casting, Nearby from Tirupati Enginech Unit, Opp. To Piplana 66 KV Sub Station Road, Off. Rajkot - Khokhaldad - Kolda Sangani Road, At. Piplana, Ta. Kotasangani, Dist. Rajkot	Dt. 02.07.2024 Rs. 44,04,193.32 + Charges + Expenses + Recovery	Reserve Price : 86,20,000 EMD : 8,62,000 Bid Increase Amount : 10,000	Physical / Industrial Shed	Mr. Singh Chander Bhan M. 78272 44743

Note : "It is mandatory to submit bid with one bid increase amount above the reserve price fixed by the bank in case any bidder wants to participate in baanknet e-auction. For detailed terms and conditions of sale of Property, please refer to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://baanknet.com>

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER / MORTGAGOR / GUARANTOR

The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full before the date of auction, failing which property will be auctioned/ sold and balance dues if any will be recovered with interest and cost from borrower/guarantor

Date : 20.06.2025, Place : Rajkot (In The Event Of Any Discrepancy Between The English Version And Any Other Language Version Of This Auction Notice, The English Version Shall Prevail) **Authorized Officer, Bank of Baroda**

ICICI Bank

Branch Office: ICICI Bank Limited, Jayhind Annex, Opp. Sharda Baug, Near Dharam Cinema, Rajkot- 360001.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

(See proviso to Rule 8(6))
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is" and "Whatever there is" as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Babulal Govindbhai Detroja (Borrower)/ Radhaben Babulal Detroja (Co-Borrower) Loan A/c No. LBRAJ00005424200/ LBRAJ00005424201	Flat No. 204, 2nd Floor, Maniratna Apartment, Anjali Park, Near EPP Company, Kalawad Road, Revenue Survey No. 184, Plot No. 51 To 52, Metoda Gidc, Lodhika, Rajkot, Gujarat-360002. Admeasuring Builtup area 47.64 Sq. Mtr.- Free Hold Property	Rs. 9,93,930/- (as on June 16, 2025)	Rs. 5,20,000/- 52,000/-	June 26, 2025 11:00 AM To 12:00 Noon	July 10, 2025 From 11:00 AM Onwards
2.	Radhaben Babulal Detroja (Borrower)/ Babulal Govindbhai Detroja (Co-Borrower) Loan A/c No. LBRAJ00005424202	Sub Plot No. 53/6 of Plot No. 53, Anjali Park, Revenue Survey No. 184 Paiki, Metoda, Taluka-Lodhika, District Rajkot, Gujarat, Admeasuring Constructed area 91-44 Sq. Mtr.- Free Hold Property	Rs. 13,53,529/- (as on June 16, 2025)	Rs. 14,20,000/- Rs. 1,42,000/-	June 26, 2025 12:00 Noon To 01:00 PM	July 10, 2025 From 11:15 AM Onwards
3.	Barochiya Arjun Bipinbhai (Borrower)/ Barochiya Jyotiben (Co-Borrower) Loan A/c No. LBRAJ00006156473/ LBRAJ00006210591	Flat No. 302, 3rd Floor, Crystal Resicom Wing-A, Near Radhe Shyam Gausahala, Revenue Survey No. 140 Paiki 2, Plot No. 11 to 16 and 67 to 73, Sub Plot No. 1,1 To 16 + 67 to 73/1, Punat Nagar Main Road, Vavdi, Rajkot, Gujarat- 360004. Admeasuring Built up area 51.98 Sq. Mtr.- Free Hold Property	Rs. 19,39,348/- (as on June 16, 2025)	Rs. 11,60,000/- Rs. 1,16,000/-	June 26, 2025 01:00 PM To 02:00 PM	July 10, 2025 From 11:30 AM Onwards
4.	Dineshbhai Devmurari (Borrower)/ Bhavnaben Devmurari (Co-Borrower) Loan A/c No. LBRAJ00005531454/ LBRAJ00005531456	Flat No. 102, 1st Floor, Pushtivihar Vibhag, A/2, Beside Nirvona Bungalow, Rainbow School, Revenue Survey No. 71 Paiki 2, Plot No. 1 to 23, Sub Plot No. 1 to 9/1, to 7-10 to 22+ 23/1 to 23/5/2, Kangashiyali, Lodhika, Rajkot- 360005. Admeasuring Builtup area 37.47 Sq. Mtr.-Free Hold Property	Rs. 15,72,570/- (as on June 16, 2025)	Rs. 12,80,000/- Rs. 1,28,000/-	June 26, 2025 02:00 PM To 03:00 PM	July 10, 2025 From 11:45 AM Onwards

The online auction will be conducted on the website (URL Link-<https://disposalhub.com>). of our auction agency M/s NexXen Solutions Private Limited The Mortgagors/ Notices are given a last chance to pay the total dues with further interest by July 09, 2025 before 04:30 PM else the secured asset(s) will be sold as per schedule. The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Jayhind Annex, Opp. Sharda Baug, Near Dharam Cinema, Rajkot- 360001. on or before July 09, 2025 by 04:30 PM. Thereafter, they have to submit their offer through the website mentioned above on or before July 09, 2025 by 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, Jayhind Annex, Opp. Sharda Baug, Near Dharam Cinema, Rajkot- 360001. on or before July 09, 2025 by 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at Rajkot. For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 7999515727.

Please note that the Marketing Expenses 1. Value Trust Capital Services Private Limited., 2. Augco Asset Management Private Limited., 3. Girmarsoft Pvt Ltd., 4. Hecta Prop Tech Pvt Ltd., have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s
Date : June 20, 2025
Place: Rajkot

Authorized Officer
ICICI Bank Limited

पंजाब नैशनल बैंक Punjab National Bank

Mid Corporate Centre Vadodara, "Ground Floor Stock Exchange Building Sayajiganj Vadodara-390 020
Tel No-0265-2362626, Email : mcc8039@pnb.co.in

60 Days' Notice to Borrower (13) 2 Regd. A/D

Date: 30.04.2025

To,

1) Borrower: M/s. Chamunda Nandikeshwar Mining, 208, Vantage Point, 69, Sampatrao Colony, BPC Road, Alkapuri, Vadodara - 390 007.

2) Partner, Guarantor & Mortgagor: Shri Jitendra Singh Charanjit Singh Rana. 19-A, Shivashray Society, Opp. Dmart, Vasna Road, Vadodara- 390 021

3) Partner, Guarantor: Shri M. Jayaganapathi Rao 214, 2nd Floor, Srikrishna Chatnika Towers, Marripalem Vuda Layout, Vishakhapatnam, Andhra Pradesh - 530 008.

4) Partner, Guarantor: Shri M. Jayaganapathi Rao H.No. 33 - 11 - 12, Karnala Street, Allipuram Vishakhapatnam (Urban), Andhra Pradesh - 530 004.

Sub: Notice u/s 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called 'Act')

Dear Sir(s),

At your request, you have been granted by the Bank, through its MCC Vadodara 809900 Branch from time to time, various credit facilities by way of financial assistance against various assets creating security interest in favour of the Bank. The relevant particulars of the said credit facilities and the security agreement(s)/document(s) executed by you are stated in Schedule 'A' and 'B' respectively excluding pledge of movables. You have availed the financial assistance with an undertaking for repayment of the said financial assistance in terms of the said agreement(s) / document(s).

2. You have also created mortgage by way of deposit of title deeds/ Registered mortgages creating security interest in favour of the Bank. The documents relating to such mortgage are also stated in Schedule 'B'.

3. The relevant particulars of the secured assets are specifically stated in Schedule 'C'.

4. You have also acknowledged subsistence of the liability in respect of the aforesaid credit facilities by executing confirmation of balances and revival letters and other documents from time to time. The operation of and conduct of the above said financial assistance/credit facilities have become irregular and the debt has been classified as **Non-Performing Assets on 29.04.2025** in accordance with the directives/guidelines relating to asset classifications issued by the Reserve Bank of India consequent to the default committed by you in repayment of principal debt and interest thereon.

5. The said financial assistance is also secured by the personal guarantee of-

1. Sh. Jitendra Singh Rana, 2. Sh. M. Jaya Ganapathi, 3. Sh. Randipsingh Kartarsingh Jamwal, 4. Smt. Deepika Jitendra Singh Rana, 5. Legal Heirs of Late Smt. Kiran Charanjit Singh Rana

Despite repeated requests, you have failed and neglected to repay the said dues / outstanding liabilities.

6. Therefore, the Bank hereby calls upon you u/s 13(2) of the said Act by issuing this notice to discharge in full your liabilities stated hereunder to the Bank within 60 days from the date of this notice. Your outstanding liabilities (in aggregate) due and owing to the Banks is the sum of **Rs.1,33,82,181.86 (Rupees One crore thirty three lakh eighty two thousand one hundred eighty-one and eighty six paise only) as on 29.04.2025**. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc.

7. If you fail to repay to the Bank the aforesaid sum of **Rs.1,33,82,181.86 (Rupees One crore thirty three lakh eighty two thousand one hundred eighty one and eighty six paise only) as on 29.04.2025** with further interest and incidental expenses, costs as stated above in terms of this notice u/s 13(2) of the Act, the Bank will exercise all or any of the rights detailed under subsection (4) of Section 13 and under other applicable provisions of the said Act.

8. You are also up on notice that in terms of sub-Section 13 of Section 13 you shall not transfer by sale, lease or otherwise the secured assets detailed in Schedule 'C' of this notice without obtaining written consent of the Bank.

9. We invite your attention to the provisions of sub-section (8) of Section 13 of the SARFAESI Act which speaks about the time available to the borrower/guarantor to redeem the secured assets.

10. The Bank reserves its rights to call upon you to repay the liabilities that may arise under the outstanding Bills Discounted, Bank Guarantees and Letter of Credit issued and established on your behalf as well as other contingent liabilities.

11. This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any other applicable provisions of Law.

Yours faithfully,
For Punjab National Bank
Nagendra (Asstt. General Manager)
AUTHORISED OFFICER

Name of Borrower: M/s Chamunda Nandi Keshwar Mining
Partner: 1. Sh. Jitendra Singh Rana, 2. Sh. M. Jaya Ganapathi
Guarantor: 1. Sh. Jitendra Singh Rana, 2. Sh. M. Jaya Ganapathi, 3. Sh. Randipsingh Kartarsingh Jamwal 4. Sh. Deepika Jitendra Singh Rana, 5. Late Smt. Kiran Charanjit Singh Rana & Legal Heirs

Sr. No.	Nature of Facility, Ac No. & Limit	Outstanding as on date of NPA i.e. as on 29.04.2025	Recorded interest as on 29.04.2025	Total Outstanding as on 29.04.2025	ROI as on date of NPA
1.	Cash Credit (Hyp.) 3406008700006464 Rs.1,05,00,000.00	1,06,71,531.00	66,221.00	1,07,37,752.00	13.90% P.A
2.	WCTL - 3406001B00000282 Rs. 85,00,000.00	25,86,956.80	57,473.06	26,44,429.86	13.90% P.A
Total. Amt in Rs.		1,32,58,487.80	1,24,078.37	1,33,82,181.86	

SCHEDULE'B

List of Documents (Details of Security Documents including all supplementary documents & Documents evidencing creation of mortgage).

Sr. No.	Name of the Document	Nature of Security	Date of Execution	Amount Secured (Rs.)
1.	Agreement of Hypothecation of Assets - For CC-Doc 1, 1031 Hypothecation Agreement, Master agreement-PNB 2057	Stocks & Book Debts	28.12.2021	Rs. 105.00 Lakh
2.	Term Loan Agreement of Term loan PNB 1252, Agreement WCTL	WCTL	28.12.2021	Rs. 85.00 Lakh
3.	Sanction Letter dated 24.12.2021, Further limit renewed on 31.01.2025		24.12.2021	Rs. 190.00 Lakhs (CC and TL)
4.	Mortgage by deposit of title deeds		06.01.2022	Rs. 190.00 Lakhs (CC and TL)
5.	Memorandum of entry		06.01.2022	Rs. 190.00 Lakhs (CC and TL)

SCHEDULE'C

Part - I (Hypothecation of Movable Properties)
Please mention all the hypothecated properties viz. (Schedule B)
Primary Security : Hypothecation of Book Debts

Part - II (Equitable Mortgage of Immovable properties)
Please mention the particulars of the immovable properties mortgaged to the Bank as stated in the documents having reference to the mortgage documents/deeds (Schedule "B") (Covered under Doc. No.445 dated 06.01.2022)
Collateral Security : All that piece and parcel of Block No. 19/A (as per approved map Block No. 19/A) having plot area 255.67 sq. mtrs. with construction thereon alongwith undivided proportionate land area 70.00 sq. mtrs. total area 325.67 sq. mtrs in Shivashray Society (Shiv Ishwar Owners Association) organized and constructed in the land bearing Revenue Survey No. 388 paiki, Final Plot No. 4, T.P. Scheme No. 22, City Survey No. 534 of moje village Tandajli in District & Sub District Vadodara. Boundaries: East: 6mtrs wide Society Road, West: Plot No. A/20, North : 6mtrs wide Society Road, South : Plot No. B/24.

Date: 20.06.2025- Place: Vadodara
Authorised Officer - Punjab National Bank

ટ્રેડિંગ દિવસે સેન્સેક્સ લગભગ ૧૦ પોઈન્ટ વધીને ૮૧,૪૫૦ના સ્તરે ટ્રેડ કરી રહ્યો છે

શેરબજારમાં ટ્રેડિંગ: સેન્સેક્સ-નિફ્ટીમાં ઉછાળો

નિફ્ટી ૧૦ પોઈન્ટ વધીને ૨૪,૮૨૦ના સ્તરે ટ્રેડ : સેન્સેક્સના ૩૦ શેરોમાંથી ૧૪ ઉપર અને ૧૬ નીચે

મુંબઈ, તા.૧૯

અઠવાડિયાના ચોથા ટ્રેડિંગ દિવસે સેન્સેક્સ લગભગ ૧૦ પોઈન્ટ વધીને ૮૧,૪૫૦ના સ્તરે ટ્રેડ કરી રહ્યો છે. નિફ્ટી પણ લગભગ ૧૦ પોઈન્ટ વધીને ૨૪,૮૨૦ના સ્તરે ટ્રેડ કરી રહ્યો છે. સેન્સેક્સના ૩૦ શેરોમાંથી ૧૪ ઉપર અને ૧૬ નીચે છે. ટેક મહિન્દ્રા, ઈન્ફોસિસ અને ટીસીએસના શેરોમાં લગભગ ૨% ઘટાડો થયો છે. ટાટા મોટર્સ, ટાઈટન અને કોટક બેંકમાં નજીવો વધારો થયો છે.

નિફ્ટીના ૫૦ શેરોમાંથી ૨૫ શેરોમાં ઘટાડો અને ૨૫ શેરોમાં વધારો જોવા મળ્યો છે. NSEના IT, ફાર્મા અને બેંકિંગ શેરોમાં ૧% સુધીનો ઘટાડો જોવા મળ્યો છે. આંટો અને રિયલ્ટીમાં નજીવો વધારો જોવા મળ્યો છે. એશિયન બજારોમાં,



જાપાનનો નિક્કી ૩૦૦ પોઈન્ટ ઘટીને ૩૮,૬૦૦ પર ટ્રેડ થઈ રહ્યો છે. કોરિયાનો કોસપી ૧૦ પોઈન્ટ ઘટીને ૨,૯૬૦ પર ટ્રેડ થઈ રહ્યો છે. હોંગકોંગનો હૅંગ સૅંગ ઈન્ડેક્સ ૪૩૫ પોઈન્ટ (૧.૮૪%) ઘટીને ૨૩,૨૭૫ પર અને ચીનનો શાંઘાઈ કમ્પોઝિટ ૨૯ પોઈન્ટ (૦.૮૬%) ઘટીને ૩,૩૬૦ પર બંધ રહ્યો હતો.

૧૮ જૂનના રોજ વિદેશી રોકાણકારો (FII)એ રોકડ સેગમેન્ટમાં રૂ. ૮૯૦.૯૩ કરોડની ચોખ્ખી ખરીદી કરી હતી અને સ્થાનિક રોકાણકારો (DII)એ રૂ. ૧,૦૮૧.૩૪ કરોડની ચોખ્ખી ખરીદી કરી હતી. જૂન મહિનામાં અત્યાર સુધીમાં વિદેશી રોકાણકારોએ રોકડ સેગમેન્ટમાં રૂ.૯૭૮.૧૧ કરોડના શેર વેચ્યા છે. જ્યારે સ્થાનિક રોકાણકારોએ ૫૯,૨૩૦.૨૧ કરોડની ચોખ્ખી ખરીદી કરી છે.

મે મહિનામાં, વિદેશી રોકાણકારો દ્વારા ચોખ્ખી ખરીદી રૂ. ૧૧,૭૭૩.૨૫ કરોડની રહી હતી. તે જ સમયે, સ્થાનિક રોકાણકારોએ પણ મહિનામાં રૂ. ૬૭,૬૪૨.૩૪ કરોડની ચોખ્ખી ખરીદી કરી હતી. એસિઈ-જી સોલ્યુશન્સ લિમિટેડનો IPO આવતીકાલે એટલે કે ૧૮

જૂને ખુલશે. રોકાણકારો ૨૦ જૂન સુધી આ ઈશ્યુ માટે બોલી લગાવી શકશે. કંપનીના શેર ૨૫ જૂને બોમ્બે સ્ટોક એક્સચેન્જ અને નેશનલ સ્ટોક એક્સચેન્જ પર લિસ્ટેડ થશે. કંપની આ ઈશ્યુ દ્વારા કુલ રૂ.૯૮.૬૦ કરોડ એકત્ર કરવા માંગે છે. કંપની આ ઈશ્યુમાં ૨.૨૫ કરોડ નવા શેર જારી કરશે. આ ઈશ્યુમાં, કંપનીના હાલના રોકાણકારો અથવા પ્રમોટર્સ ઓફર ફોર સેલ એટલે કે OFS દ્વારા એક પણ શેર વેચશે નહીં. ગઈકાલે બજારમાં ૧૩૯ પોઈન્ટનો ઘટાડો જોવા મળ્યો હતો. સપ્તાહના ત્રીજા ટ્રેડિંગ દિવસે સેન્સેક્સ ૧૩૯ પોઈન્ટ ઘટીને ૮૧,૪૪૫ પર બંધ થયો. નિફ્ટી પણ ૪૧ પોઈન્ટ ઘટીને ૨૪,૮૧૨ પર બંધ થયો. સેન્સેક્સના ૩૦ શેરોમાંથી ૧૦ શેરો વધ્યા જ્યારે ૨૦ શેરો ઘટ્યા હતા.

મે મહિનામાં લગભગ ૬૦૦૦ કર્મચારીઓની છટણી કરી હતી

ટેક જાયન્ટ માઈક્રોસોફ્ટ કંપની હજારો કર્મચારીઓની છટણી કરી શકે છે



નવી દિલ્હી, તા.૧૯

ટેક જાયન્ટ માઈક્રોસોફ્ટ હજારો નોકરીઓ કાપવાની યોજના બનાવી રહી છે. ખાસ કરીને સેલ્સ વિભાગમાં કર્મચારીઓની છટણી કરવામાં આવશે. જુલાઈમાં છટણીની જાહેરાત થઈ શકે છે. મે મહિનામાં પણ માઈક્રોસોફ્ટ લગભગ ૬૦૦૦ કર્મચારીઓની છટણી કરી હતી. બ્લુમબર્ગ ન્યૂઝના અહેવાલ મુજબ, માઈક્રોસોફ્ટ હજારો નોકરીઓ ઘટાડવાની યોજના ધરાવે છે.

માઈક્રોસોફ્ટના કર્મચારીઓ છટણીના ભયનો સામનો કરી રહ્યા છે. આ વિશાળ ટેક કંપની તેના હજારો કર્મચારીઓને છટણી કરવાની યોજના બનાવી રહી છે. ખાસ કરીને વેચાણ વિભાગમાં કર્મચારીઓ કાપ મૂકવામાં આવશે. બ્લુમબર્ગ ન્યૂઝે આ બાબતથી પરિચિત લોકોને ટાંકીને આ માહિતી આપી હતી. રિપોર્ટ

અનુસાર, આ પગલું એટલા માટે લેવામાં આવી રહ્યું છે કારણ કે કંપની આર્ટિફિશિયલ ઇન્ટેલિજન્સ (AI) માં વધુ રોકાણ કરી રહી છે અને તેના કર્મચારીઓની ટીમને નાની અને વધુ અસરકારક બનાવવા માંગે છે. મે મહિનાની શરૂઆતમાં, માઈક્રોસોફ્ટ લગભગ ૬૦૦૦ કર્મચારીઓને છૂટા કર્યા હતા. ટેક જાયન્ટ માઈક્રોસોફ્ટ AI માં રોકાણ વધાર્યું છે, જેનો હેતુ તેના નેતૃત્વને મજબૂત બનાવવાનો છે કારણ કે તમામ ઉદ્યોગોમાં કંપનીને સ્પર્ધાત્મક ધાર જાળવી રાખવા માટે તેમના ઉત્પાદનો અને સેવાઓમાં AI નો વધુને વધુ સમાવેશ કરે છે. માઈક્રોસોફ્ટ આ નાણાકીય વર્ષમાં \$80 બિલિયન ખર્ચ કરવાની યોજના બનાવી રહી છે, જેમાંથી મોટાભાગનો ખર્ચ AI સેવાઓ સુધારવા માટે ડેટા સેન્ટર બનાવવા પર કરવામાં આવશે.

આર્થિક પરિદર્શ્યમાં યુએસ સાવધ રહ્યું

યુએસ ફેડરલ રિઝર્વે વ્યાજ દરમાં ફેરફાર ન કર્યો, ટ્રમ્પટેરિક નીતિએ વિકાસદર અટકાવ્યો



ન્યૂયોર્ક, તા.૧૯

યુએસ ફેડરલ રિઝર્વે તેના બેન્ચમાર્ક વ્યાજ દરો ૪.૨૫-૪.૫૦ ટકા પર જાળવી રાખ્યા હતા અને કોઈ ફેરફાર કર્યો ન હતો. આ સ્પષ્ટપણે દર્શાવે છે કે બદલાતા આર્થિક પરિદર્શ્યમાં યુએસ સાવધ રહ્યું છે. ફેડરલ રિઝર્વના ચેરમેન જેરોમ પોવેલે જણાવ્યું હતું કે વ્યાજ દર સ્થિર રાખવાનો નિર્ણય ઉચ્ચ રોજગાર અને સ્થિર કુણાવાના બેઝા ધ્યેયને ટેકો આપવા માટે છે. ફેડરલ ઓપન માર્કેટ કમિટી એ તેના નિવેદનમાં જણાવ્યું હતું કે તે વ્યાજ દરોમાં વધુ કોઈ ફેરફાર કરતા પહેલાં આવાનારા ડેટા, આર્થિક દૃષ્ટિકોણ અને જોખમોના સંતુલનનું મૂલ્યાંકન કરશે.

ફેડના આર્થિક અંદાજો અનુસાર, આ વર્ષે GDP વૃદ્ધિનો સરેરાશ અંદાજ ૧.૪ ટકા અને આગામી વર્ષ માટે ૧.૬ ટકા છે. ગયા વર્ષે યુએસ અર્થતંત્રમાં ૨.૫ ટકાનો વધારો થયો હતો, પરંતુ પ્રથમ ક્વાર્ટરમાં GDPમાં થોડો ઘટાડો થયો હતો કારણ કે વ્યવસાયોએ ટેરિક પહેલાં આયાતમાં વધારો કર્યો હતો. જોકે, ખાનગી સ્થાનિક અંતિમ ખરીદી (PDP), જેમાં ચોખ્ખી નિકાસ, ઈન્વેન્ટરી અને સરકારી ખર્ચનો સમાવેશ થતો નથી, તે પ્રથમ ક્વાર્ટરમાં ૨.૫ ટકાના સ્વસ્થ દરે વધ્યો હતો. કુણાવા અંગે, પોવેલે કહ્યું કે કુણાવા હજુ પણ ફેડના ૨ ટકાના લક્ષ્યાંકથી

ખરીફ સીઝનના મુખ્ય પાક ડાંગરનું વાવેતર પણ ગયા વર્ષ કરતાં વધુ

નવી દિલ્હી, તા.૧૯

ગ્રામ્ય વિસ્તારોમાં ખરીફ પાકોનું વાવેતર શરૂ થયું છે. શરૂઆતના તબક્કામાં જ આ પાકોનું વાવેતર મોટી સંખ્યામાં થઈ રહ્યું છે. આ પાકોનું વાવેતર ગયા વર્ષ કરતાં વધુ છે. ખરીફ સિઝનના મુખ્ય પાક ડાંગરનું વાવેતર પણ ગયા વર્ષ કરતાં વધુ ચાલી રહ્યું છે. મકાઈ, તુવેર, રાગી, કપાસ અને મગફળી સિવાય, મોટાભાગના અન્ય ખરીફ પાકોના વિસ્તારમાં વધારો નોંધવામાં આવ્યો છે. આ વર્ષે ૧૩ જૂન સુધીમાં ૮૯.૨૯ લાખ હેક્ટરમાં ખરીફ પાકનું વાવેતર થયું છે, જે ગયા વર્ષના ૮૭.૮૧ લાખ હેક્ટર વિસ્તાર કરતાં ૧.૬૮ ટકા વધુ છે.

ડાંગર ખરીફ સિઝનનો સૌથી મોટો પાક છે. કૃષિ અને ખેતુત કલ્યાણ વિભાગના જણાવ્યા અનુસાર, ગયા અઠવાડિયાના અંત સુધીમાં એટલે કે ૧૩ જૂન સુધીમાં ૪.૫૫ લાખ હેક્ટરમાં ડાંગરનું વાવેતર થયું છે. ગયા વર્ષે આ જ સમયગાળામાં આ વિસ્તાર ૪ લાખ હેક્ટર હતો. આમ, આ વર્ષે ડાંગરના વાવેતર વિસ્તારમાં ૧૩.૨૫ ટકાનો વધારો થયો છે. આ જ સમયગાળામાં કપાસનો વાવેતર વિસ્તાર નજીવો ઘટીને ૧૩.૧૯ ટકા થયો છે. શણનું વાવેતર પણ ૩ ટકા ઘટીને ૫.૪૮ લાખ હેક્ટર થયું છે. સરકારી આંકડા મુજબ, ૧૩ જૂનના રોજ પૂરા થતા સપ્તાહ સુધીમાં ૩.૦૭ લાખ હેક્ટરમાં કઠોળનું વાવેતર થયું છે, જે ગયા વર્ષના સમાન સમયગાળામાં ૨.૬૦ લાખ હેક્ટરમાં વાવેલા કઠોળ કરતાં ૧૮ ટકા વધુ છે.

FATFની ચોથી વખત પાકિસ્તાનને ગ્રે લિસ્ટમાં મૂકવાની તૈયારી કરી રહ્યું છે

પહેલગામ આતંકી હુમલા બાદ પાકિસ્તાનમાં મોંઘવારી વધી શકે, આર્થિક પ્રતિબંધો લાગશે

પાક. એ આતંકી સંગઠનોના નેતાઓ સામે તપાસ અને સજા સુનિશ્ચિત કરવા અભાવ દર્શાવ્યો

નવી દિલ્હી, તા.૧૯

ભારતમાં પહેલગામ આતંકવાદી હુમલા બાદ પાકિસ્તાનની મુશ્કેલીઓ ફરી એકવાર વધી શકે છે. આંતરરાષ્ટ્રીય સંગઠન FATF (ફાઈનાન્શિયલ એક્શન ટાસ્ક ફોર્સ) ચોથી વખત પાકિસ્તાનને ગ્રે લિસ્ટમાં મૂકવાની તૈયારી કરી રહ્યું છે. મનીકર્ડ્રોલના જણાવ્યા અનુસાર, FATF જૂનના અંતમાં અથવા જુલાઈની શરૂઆતમાં પાકિસ્તાન પર રિપોર્ટ જારી કરીને તેને ગ્રે લિસ્ટમાં મૂકી શકે છે.

આનાથી પાકિસ્તાન પર અનેક આર્થિક પ્રતિબંધો લાગી શકે છે. તાજેતરમાં ફ્રાન્સમાં યોજાયેલી FATFની બેઠકમાં ભારતે પહેલગામ હુમલા, પાકિસ્તાન દ્વારા આતંકવાદને આપવામાં આવતા ભંડોળ અને સરકારી સમર્થનનો મુદ્દો ઉઠાવ્યો હતો. પહેલગામમાં થયેલા આતંકવાદી હુમલામાં ૨૬ લોકો માર્યા ગયા હતા. FATFએ તેની નિંદા કરી હતી અને કહ્યું હતું કે ભંડોળ વિના આવા હુમલા શક્ય નથી. FATF એટલે



કે ફાઈનાન્શિયલ એક્શન ટાસ્ક ફોર્સ એક આંતરરાષ્ટ્રીય સંસ્થા છે જે મની લોન્ડરિંગ (કાળા નાણાંને સફેદમાં રૂપાંતરિત કરવા) અને આતંકવાદને ભંડોળ પૂરું પાડતી પ્રવૃત્તિઓ પર નજર રાખે છે. જે દેશો આતંકવાદી ભંડોળ અથવા મની લોન્ડરિંગ રોકવામાં નિષ્ફળ જાય છે તેમને ગ્રે લિસ્ટમાં મૂકવામાં આવે છે. આવા દેશો પર નજર રાખવામાં આવે છે અને તેમના માટે વિદેશી ભંડોળ મેળવવું મુશ્કેલ બની જાય છે. ભારતે દાવો કર્યો છે કે પાકિસ્તાન લશ્કર-એ-તેયબા અને જેશ-એ-મોહમ્મદ જેવા આતંકવાદી સંગઠનોને ભંડોળ રોકવામાં નિષ્ફળ રહ્યું છે. પહેલગામમાં થયેલા આતંકવાદી હુમલા

પછી, ભારત ઢાંછલું પર પાકિસ્તાનને ગ્રે લિસ્ટમાં મૂકવા માટે દબાણ કરી રહ્યું છે. FATF એ ૨૦૨૨માં પાકિસ્તાનને ગ્રે લિસ્ટમાંથી દૂર કર્યું, પરંતુ ભારતનું કહેવું છે કે પાકિસ્તાન તે સમયે લેવામાં આવેલા કાનૂની સુધારા અને આતંકવાદ વિરોધી પગલાં લાગુ કરવામાં ધીરૂં રહ્યું છે.

ભારતે FATFને જણાવ્યું પાકિસ્તાનને આતંકવાદી સંગઠનોના નેતાઓ સામે મજબૂત તપાસ અને સજા સુનિશ્ચિત કરવામાં અભાવ દર્શાવ્યો છે. મની લોન્ડરિંગ અને આતંકવાદી ભંડોળ રોકવા માટે પાકિસ્તાનનું માળખું હજુ નબળું છે. ભારતે બેઠકમાં ૨૦૦થી વધુ દેશો સાથે ગુપ્ત માહિતી શેર કરી રહી, પાકિસ્તાન દ્વારા આતંકવાદને સમર્થન આપવાના પૂરાવા આપ્યા હતા. આ દબાણને કારણે, FATFએ કહ્યું હતું કે પહેલગામ જેવા હુમલા નાણાકીય સહાય વિના શક્ય નથી, જેના કારણે પાક.ને ફરીથી ગ્રે લિસ્ટમાં નાખવાનું જોખમ વધી ગયું છે.

ડિજિટલ છેતરપિંડી, ઓનલાઈન છેતરપિંડી અને ડિજિટલ ધરપકડના કેસોમાં ડિજિટલ છેતરપિંડી અટકાવવા તકનીકી શોધાશે

ઉકેલો શોધવા ભારતની ફિનટેક ટેકનોલોજી વૈશ્વિક સ્તરે પણ ઉપયોગી સાબિત થઈ શકે છે

નવી દિલ્હી, તા.૧૯

રાષ્ટ્રીય રાજધાની નવી દિલ્હીમાં ડિજિટલ પેમેન્ટ એવોર્ડ્સ ૨૦૨૫ દરમિયાન, નાણામંત્રી નિર્મલા સીતારમણે દેશમાં વધતી જતી ડિજિટલ છેતરપિંડીના ઉકેલો શોધવા પર ભાર મૂક્યો. ફિનટેક સ્ટાર્ટઅપ્સને ડિજિટલ છેતરપિંડી, ઓનલાઈન છેતરપિંડી, ડિજિટલ ધરપકડ અને ડીપફેક જેવા વધતા પડકારોનો સામનો કરવા માટે નક્કર તકનીકી ઉકેલો સાથે આવવા અપીલ કરી.

નાણામંત્રી નિર્મલા સીતારમણે બુધવારે ભારતમાં વધતા ડિજિટલ છેતરપિંડી, ઓનલાઈન છેતરપિંડી અને ડિજિટલ ધરપકડના કેસોમાં ટેકનોલોજીકલ ઉકેલો લાવવા પર ભાર મૂક્યો હતો. આ માટે, તેમણે ફિનટેક સ્ટાર્ટઅપ્સને દેશમાં ડિજિટલ છેતરપિંડીના આવા વધતા જતા કેસોનો સામનો કરવા માટે ટેકનોલોજીકલ ઉકેલો લાવવા અપીલ કરી. તમને જણાવી દઈએ

થયો છે. ગયા વર્ષે, એટલે કે ૨૦૨૪ માં, સોનું ૧૨,૮૧૦ રૂપિયા માંડુ થયું હતું. કેડિયા એડવાઈઝરીના ડિરેક્ટર અજય કેડિયા કહે છે કે ભૂ-રાજકીય તણાવ હજુ પણ છે. ઈઝરાયેલ અને ઈરાન વચ્ચે યુદ્ધ પણ શરૂ થઈ ગયું છે. આનાથી સોનાની માંગ વધી રહી છે. આ વર્ષે સોનું પ્રતિ ૧૦ ગ્રામ ૧ લાખ ૩ હજાર રૂપિયા સુધી પહોંચી શકે છે. ચાંદી ૧ લાખ ૩૦ હજાર રૂપિયા સુધી વધી શકે છે. હંમેશા બ્યુરો ઓફ ઈન્ડિયન સ્ટાન્ડર્ડ્સ (BIS) ના હોલમાર્ક ધરાવતું પ્રમાણિત સોનું ખરીદો. સોના પર ૬-અંકનો હોલમાર્ક કોડ હોય છે, તેને હોલમાર્ક યુનિક આઈડેન્ટિફિકેશન નંબર અથવા HUUD કહેવામાં આવે છે. આ નંબર આઈડેન્ટિફિકેશન કોડ એટલે કે કંઈક આના જેવો - AZ4524. હોલમાર્ક દ્વારા સોનામાં કેટલા કેરેટ છે તે શોધી શકાય છે.



કે નાણામંત્રી સીતારમણે દિલ્હીમાં આયોજિત ડિજિટલ પેમેન્ટ એવોર્ડ્સ ૨૦૨૫ કાર્યક્રમને સંબોધિત કરતી વખતે આ વાત કહી હતી. આ દરમિયાન, તેમણે ફલાય-બાય-નાઈટ ઓપરેટરો (જે નકલી કંપનીઓ બનાવીને લોકોને છેતરે છે) અને ડીપફેક ટેકનોલોજીને એક મોટો પડકાર ગણાવ્યો હતો. તેમણે કહ્યું કે આ ટેકનોલોજી સામાન્ય લોકોને ભારે નુકસાન પહોંચાડી રહી છે. સીતારમણે ફિનટેક કંપનીઓ વિશે વધુમાં કહ્યું કે ફિનટેક કંપનીઓએ નાણાકીય સમાવેશને વેગ આપ્યો છે અને દેશના દૂરના વિસ્તારોમાં ડિજિટલ ચૂકવણી સુવિધાઓ પૂરી

પાડી છે. પરંતુ હવે સમય આવી ગયો છે કે આ કંપનીઓ નવા સાધન જોખમોનો સામનો કરવામાં સક્રિય ભૂમિકા ભજવે. કાર્યક્રમ દરમિયાન, નાણામંત્રીએ ફિનટેક ક્ષેત્રને સુરક્ષ, લઘુ અને મધ્યમ ઉદ્યોગો (MSME) માટે ડિજિટલ લોન સુવિધાઓનો વધુ ફંડ કે ભારતની ફિનટેક ટેકનોલોજી

વૈશ્વિક સ્તરે પણ ઉપયોગી સાબિત થઈ શકે છે અને આ ભારતીય કંપનીઓ માટે નવા બજારો ખોલશે. આ સાથે, સીતારમણે કહ્યું કે હવે આંતરરાષ્ટ્રીય સ્તરે UPI ચૂકવણીની સ્વીકૃતિ વધી રહી છે. ભૂટાન, ફ્રાન્સ, મોરેશિયસ, નેપાળ, સિંગાપોર, શ્રીલંકા અને UAE માં પસંદગીની દુકાનો પર UPI ચૂકવણી શક્ય છે.

જાહેર ધોષણ				
ઓરેકલ હોમ ટેક્સટાઇલ લિમિટેડ - (ફંડચારમાં)				
(CIN: U70120MH1985PLC036047)				
નોંધાયેલ કાર્યાલય: સુનિલ-૨૧૧ કિંગડોમ ઇન્ડસ્ટ્રીયલ એન્ડ, ૧૨, એન એમ જોશી માર્ગ, લોહપર પેલે (પૂર્વ), મુંબઈ, ૪૦૦૦૧૧				
સ્વતંત્ર ધોષણ સીડીની સંપત્તિને વેચાણ માટે પબ્લી ઇ-લસ્ટ્રા વેચાણ સુચના (લિક્વિડેટેડ-સીએ મહેશ ચંદ ગુપ્તા, નાદારી કમિશનર દ્વારા)				
સીડીની સંપત્તિ સ્વતંત્ર ધોષણ વેચાણ				
વિગત	અંદાજિત કિંમત (₹-)	ઈમેલની રકમ (₹-)	ફિલ ટ્રાઈબેન્ક વેલ્યુ (₹-)	
બ્લોકચેન સર્વિસના નોનફાઈલ ઈન્ડિયન બેંક, GIDC, ગામ- સરિયામ, તાલુકા-ઉમરગામ, જિલ્લો-વલસાડ, ગુજરાત-૩૮૬૧૬૫ ખાતે પોસ્ટ નંબર ૧૦૨૧, ૧૦૨૨, ૧૦૨૩, ૧૦૨૪, ૧૦૨૫, ૧૦૨૬, ૧૦૨૭, ૧૦૨૮, ૧૦૨૯, ૧૦૩૦, ૧૦૩૧, ૧૦૩૨, ૧૦૩૩, ૧૦૩૪, ૧૦૩૫, ૧૦૩૬, ૧૦૩૭, ૧૦૩૮, ૧૦૩૯, ૧૦૪૦, ૧૦૪૧, ૧૦૪૨, ૧૦૪૩, ૧૦૪૪, ૧૦૪૫, ૧૦૪૬, ૧૦૪૭, ૧૦૪૮, ૧૦૪૯, ૧૦૫૦, ૧૦૫૧, ૧૦૫૨, ૧૦૫૩, ૧૦૫૪, ૧૦૫૫, ૧૦૫૬, ૧૦૫૭, ૧૦૫૮, ૧૦૫૯, ૧૦૬૦, ૧૦૬૧, ૧૦૬૨, ૧૦૬૩, ૧૦૬૪, ૧૦૬૫, ૧૦૬૬, ૧૦૬૭, ૧૦૬૮, ૧૦૬૯, ૧૦૭૦, ૧૦૭૧, ૧૦૭૨, ૧૦૭૩, ૧૦૭૪, ૧૦૭૫, ૧૦૭૬, ૧૦૭૭, ૧૦૭૮, ૧૦૭૯, ૧૦૮૦, ૧૦૮૧, ૧૦૮૨, ૧૦૮૩, ૧૦૮૪, ૧૦૮૫, ૧૦૮૬, ૧૦૮૭, ૧૦૮૮, ૧૦૮૯, ૧૦૯૦, ૧૦૯૧, ૧૦૯૨, ૧૦૯૩, ૧૦૯૪, ૧૦૯૫, ૧૦૯૬, ૧૦૯૭, ૧૦૯૮, ૧૦૯૯, ૧૧૦૦, ૧૧૦૧, ૧૧૦૨, ૧૧૦૩, ૧૧૦૪, ૧૧૦૫, ૧૧૦૬, ૧૧૦૭, ૧૧૦૮, ૧૧૦૯, ૧૧૧૦, ૧૧૧૧, ૧૧૧૨, ૧૧૧૩, ૧૧૧૪, ૧૧૧૫, ૧૧૧૬, ૧૧૧૭, ૧૧૧૮, ૧૧૧૯, ૧૧૨૦, ૧૧૨૧, ૧૧૨૨, ૧૧૨૩, ૧૧૨૪, ૧૧૨૫, ૧૧૨૬, ૧૧૨૭, ૧૧૨૮, ૧૧૨૯, ૧૧૩૦, ૧૧૩૧, ૧૧૩૨, ૧૧૩૩, ૧૧૩૪, ૧૧૩૫, ૧૧૩૬, ૧૧૩૭, ૧૧૩૮, ૧૧૩૯, ૧૧૪૦, ૧૧૪૧, ૧૧૪૨, ૧૧૪૩, ૧૧૪૪, ૧૧૪૫, ૧૧૪૬, ૧૧૪૭, ૧૧૪૮, ૧૧૪૯, ૧૧૫૦, ૧૧૫૧, ૧૧૫૨, ૧૧૫૩, ૧૧૫૪, ૧૧૫૫, ૧૧૫૬, ૧૧૫૭, ૧૧૫૮, ૧૧૫૯, ૧૧૬૦, ૧૧૬૧, ૧૧૬૨, ૧૧૬૩, ૧૧૬૪, ૧૧૬૫, ૧૧૬૬, ૧૧૬૭, ૧૧૬૮, ૧૧૬૯, ૧૧૭૦, ૧૧૭૧, ૧૧૭૨, ૧૧૭૩, ૧૧૭૪, ૧૧૭૫, ૧૧૭૬, ૧૧૭૭, ૧૧૭૮, ૧૧૭૯, ૧૧૮૦, ૧૧૮૧, ૧૧૮૨, ૧૧૮૩, ૧૧૮૪, ૧૧૮૫, ૧૧૮૬, ૧૧૮૭, ૧૧૮૮, ૧૧૮૯, ૧૧૯૦, ૧૧૯૧, ૧૧૯૨, ૧૧૯૩, ૧૧૯૪, ૧૧૯૫, ૧૧૯૬, ૧૧૯૭, ૧૧૯૮, ૧૧૯૯, ૧૨૦૦, ૧૨૦૧, ૧૨૦૨, ૧૨૦૩, ૧૨૦૪, ૧૨૦૫, ૧૨૦૬, ૧૨૦૭, ૧૨૦૮, ૧૨૦૯, ૧૨૧૦, ૧૨૧૧, ૧૨૧૨, ૧૨૧૩, ૧૨૧૪, ૧૨૧૫, ૧૨૧૬, ૧૨૧૭, ૧૨૧૮, ૧૨૧૯, ૧૨૨૦, ૧૨૨૧, ૧૨૨૨, ૧૨૨૩, ૧૨૨૪, ૧૨૨૫, ૧૨૨૬, ૧૨૨૭, ૧૨૨૮, ૧૨૨૯, ૧૨૩૦, ૧૨૩૧, ૧૨૩૨, ૧૨૩૩, ૧૨૩૪, ૧૨૩૫, ૧૨૩૬, ૧૨૩૭, ૧૨૩૮, ૧૨૩૯, ૧૨૪૦, ૧૨૪૧, ૧૨૪૨, ૧૨૪૩, ૧૨૪૪, ૧૨૪૫, ૧૨૪૬, ૧૨૪૭, ૧૨૪૮, ૧૨૪૯, ૧૨૫૦, ૧૨૫૧, ૧૨૫૨, ૧૨૫૩, ૧૨૫૪, ૧૨૫૫, ૧૨૫૬, ૧૨૫૭, ૧૨૫૮, ૧૨૫૯, ૧૨૬૦, ૧૨૬૧, ૧૨૬૨, ૧૨૬૩, ૧૨૬૪, ૧૨૬૫, ૧૨૬૬, ૧૨૬૭, ૧૨૬૮, ૧૨૬૯, ૧૨૭૦, ૧૨૭૧, ૧૨૭૨, ૧૨૭૩, ૧૨૭૪, ૧૨૭૫, ૧૨૭૬, ૧૨૭૭, ૧૨૭૮, ૧૨૭૯, ૧૨૮૦, ૧૨૮૧, ૧૨૮૨, ૧૨૮૩, ૧૨૮૪, ૧૨૮૫, ૧૨૮૬, ૧૨૮૭, ૧૨૮૮, ૧૨૮૯, ૧૨૯૦, ૧૨૯૧, ૧૨૯૨, ૧૨૯૩, ૧૨૯૪, ૧૨૯૫, ૧૨૯૬, ૧૨૯૭, ૧૨૯૮, ૧૨૯૯, ૧૩૦૦, ૧૩૦૧, ૧૩૦૨, ૧૩૦૩, ૧૩૦૪, ૧૩૦૫, ૧૩૦૬, ૧૩૦૭, ૧૩૦૮, ૧૩૦૯, ૧૩૧૦, ૧૩૧૧, ૧૩૧૨, ૧૩૧૩, ૧૩૧૪, ૧૩૧૫, ૧૩૧૬, ૧૩૧૭, ૧૩૧૮, ૧૩૧૯, ૧૩૨૦, ૧૩૨૧, ૧૩૨૨, ૧૩૨૩, ૧૩૨૪, ૧૩૨૫, ૧૩૨૬, ૧૩૨૭, ૧૩૨૮, ૧૩૨૯, ૧૩૩૦, ૧૩૩૧, ૧૩૩૨, ૧૩૩૩, ૧૩૩૪, ૧૩૩૫, ૧૩૩૬, ૧૩૩૭, ૧૩૩૮, ૧૩૩૯, ૧૩૪૦, ૧૩૪૧, ૧૩૪૨, ૧૩૪૩, ૧૩૪૪, ૧૩૪૫, ૧૩૪૬, ૧૩૪૭, ૧૩૪૮, ૧૩૪૯, ૧૩૫૦, ૧૩૫૧, ૧૩૫૨, ૧૩૫૩, ૧૩૫૪, ૧૩૫૫, ૧૩૫૬, ૧૩૫૭, ૧૩૫૮, ૧૩૫૯, ૧૩૬૦, ૧૩૬૧, ૧૩૬૨, ૧૩૬૩, ૧૩૬૪, ૧૩૬૫, ૧૩૬૬, ૧૩૬૭, ૧૩૬૮, ૧૩૬૯, ૧૩૭૦, ૧૩૭૧, ૧૩૭૨, ૧૩૭૩, ૧૩૭૪, ૧૩૭૫, ૧૩૭૬, ૧૩૭૭, ૧૩૭૮, ૧૩૭૯, ૧૩૮૦, ૧૩૮૧, ૧૩૮૨, ૧૩૮૩, ૧૩૮૪, ૧૩૮૫, ૧૩૮૬, ૧૩૮૭, ૧૩૮૮, ૧૩૮૯, ૧૩૯૦, ૧૩૯૧, ૧૩૯૨, ૧૩૯૩, ૧૩૯૪, ૧૩૯૫, ૧૩૯૬, ૧૩૯૭, ૧૩૯૮, ૧૩૯૯, ૧૪૦૦, ૧૪૦૧, ૧૪૦૨, ૧૪૦૩, ૧૪૦૪, ૧૪૦૫, ૧૪૦૬, ૧૪૦૭, ૧૪૦૮, ૧૪૦૯, ૧૪૧૦, ૧૪૧૧, ૧૪૧૨, ૧૪૧૩, ૧૪૧૪, ૧૪૧૫, ૧૪૧૬, ૧૪૧૭, ૧૪૧૮, ૧૪૧૯, ૧૪૨૦, ૧૪૨૧, ૧૪૨૨, ૧૪૨૩, ૧૪૨૪, ૧૪૨૫, ૧૪૨૬, ૧૪૨૭, ૧૪૨૮, ૧૪૨૯, ૧૪૩૦, ૧૪૩૧, ૧૪૩૨, ૧૪૩૩, ૧૪૩૪, ૧૪૩૫, ૧૪૩૬, ૧૪૩૭, ૧૪૩૮, ૧૪૩૯, ૧૪૪૦, ૧૪૪૧, ૧૪૪૨, ૧૪૪૩, ૧૪૪૪, ૧૪૪૫, ૧૪૪૬, ૧૪૪૭, ૧૪૪૮, ૧૪૪૯, ૧૪૫૦, ૧૪૫૧, ૧૪૫૨, ૧૪૫૩, ૧૪૫૪, ૧૪૫૫, ૧૪૫૬, ૧૪૫૭, ૧૪૫૮, ૧૪૫૯, ૧૪૬૦, ૧૪૬૧, ૧૪૬૨, ૧૪૬૩, ૧૪૬૪, ૧૪૬૫, ૧૪૬૬, ૧૪૬૭, ૧૪૬૮, ૧૪૬૯, ૧૪૭૦, ૧૪૭૧, ૧૪૭૨, ૧૪૭૩, ૧૪૭૪, ૧૪૭૫, ૧૪૭૬, ૧૪૭૭, ૧૪૭૮, ૧૪૭૯, ૧૪૮૦, ૧૪૮૧, ૧૪૮૨, ૧૪૮૩, ૧૪૮૪, ૧૪૮૫, ૧૪૮૬, ૧૪૮૭, ૧૪૮૮, ૧૪૮૯, ૧૪૯૦, ૧૪૯૧, ૧૪૯૨, ૧૪૯૩, ૧૪૯૪, ૧૪૯૫, ૧૪૯૬, ૧૪૯૭, ૧૪૯૮, ૧૪૯૯, ૧૫૦૦, ૧૫૦૧, ૧૫૦૨, ૧૫૦૩, ૧૫૦૪, ૧૫૦૫, ૧૫૦૬, ૧૫૦૭, ૧૫૦૮, ૧૫૦૯, ૧૫૧૦, ૧૫૧૧, ૧૫૧૨, ૧૫૧૩, ૧૫૧૪, ૧૫૧૫, ૧૫૧૬, ૧૫૧૭, ૧૫૧૮, ૧૫૧૯, ૧૫૨૦, ૧૫૨૧, ૧૫૨૨, ૧૫૨૩, ૧૫૨૪, ૧૫૨૫, ૧૫૨૬, ૧૫૨૭, ૧૫૨૮, ૧૫૨૯, ૧૫૩૦, ૧૫૩૧, ૧૫૩૨, ૧૫૩૩, ૧૫૩૪, ૧૫૩૫, ૧૫૩૬, ૧૫૩૭, ૧૫૩૮, ૧૫૩૯, ૧૫૪૦, ૧૫૪૧, ૧૫૪૨, ૧૫૪૩, ૧૫૪૪, ૧૫૪૫, ૧૫૪૬, ૧૫૪૭, ૧૫૪૮, ૧૫૪૯, ૧૫૫૦, ૧૫૫૧, ૧૫૫૨, ૧૫૫૩, ૧૫૫૪, ૧૫૫૫, ૧૫૫૬, ૧૫૫૭, ૧૫૫૮, ૧૫૫૯, ૧૫૬૦, ૧૫૬૧, ૧૫૬૨, ૧૫૬૩, ૧૫૬૪, ૧૫૬૫, ૧૫૬૬, ૧૫૬૭, ૧૫૬૮, ૧૫૬૯, ૧૫૭૦, ૧૫૭૧, ૧૫૭૨, ૧૫૭૩, ૧૫૭૪, ૧૫૭૫, ૧૫૭૬, ૧૫૭૭, ૧૫૭૮, ૧૫૭૯, ૧૫૮૦, ૧૫૮૧, ૧૫૮૨, ૧૫૮૩, ૧૫૮૪, ૧૫૮૫, ૧૫૮૬, ૧૫૮૭, ૧૫૮૮, ૧૫૮૯, ૧૫૯૦, ૧૫૯૧, ૧૫૯૨, ૧૫૯૩, ૧૫૯૪, ૧૫૯૫, ૧૫૯૬, ૧૫૯૭, ૧૫૯૮, ૧૫૯૯, ૧૬૦૦, ૧૬૦૧, ૧૬૦૨, ૧૬૦૩, ૧૬૦૪, ૧૬૦૫, ૧૬૦૬, ૧૬૦૭, ૧૬૦૮, ૧૬૦૯, ૧૬૧૦, ૧૬૧૧, ૧૬૧૨, ૧૬૧૩, ૧૬૧૪, ૧૬૧૫, ૧૬૧૬, ૧૬૧૭, ૧૬૧૮, ૧૬૧૯, ૧૬૨૦, ૧૬૨૧, ૧૬૨૨, ૧૬૨૩, ૧૬૨૪, ૧૬૨૫, ૧૬૨૬, ૧૬૨૭, ૧૬૨૮, ૧૬૨૯, ૧૬૩૦, ૧૬૩૧, ૧૬૩૨, ૧૬૩૩, ૧૬૩૪, ૧૬૩૫, ૧૬૩૬, ૧૬૩૭, ૧૬૩૮, ૧૬૩૯, ૧૬૪૦, ૧૬૪૧, ૧૬૪૨, ૧૬૪૩, ૧૬૪૪, ૧૬૪૫, ૧૬૪૬, ૧૬૪૭, ૧૬૪૮, ૧૬૪૯, ૧૬૫૦, ૧૬૫૧, ૧૬૫૨, ૧૬૫૩, ૧૬૫૪, ૧૬૫૫, ૧૬૫૬, ૧૬૫૭, ૧૬૫૮, ૧૬૫૯, ૧૬૬૦, ૧૬૬૧, ૧૬૬૨, ૧૬૬૩, ૧૬૬૪, ૧૬૬૫, ૧૬૬૬, ૧૬૬૭, ૧૬૬૮, ૧૬૬૯, ૧૬૭૦, ૧૬૭૧, ૧૬૭૨, ૧૬૭૩, ૧૬૭૪, ૧૬૭૫, ૧૬૭૬, ૧૬૭૭, ૧૬૭૮, ૧૬૭૯, ૧૬૮૦, ૧૬૮૧, ૧૬૮૨, ૧૬૮૩, ૧૬૮૪, ૧૬૮૫, ૧૬૮૬, ૧૬૮૭, ૧૬૮૮, ૧૬૮૯, ૧૬૯૦, ૧૬૯૧, ૧૬૯૨, ૧૬૯૩, ૧૬૯૪, ૧૬૯૫, ૧૬૯૬, ૧૬૯૭, ૧૬૯૮, ૧૬૯૯, ૧૭૦૦, ૧૭૦૧, ૧૭૦૨, ૧૭૦૩, ૧૭૦૪, ૧૭૦૫, ૧૭૦૬, ૧૭૦૭, ૧૭૦૮, ૧૭૦૯, ૧૭૧૦, ૧૭૧૧, ૧૭૧૨, ૧૭૧૩, ૧૭૧૪, ૧૭૧૫, ૧૭૧૬, ૧૭૧૭, ૧૭૧૮, ૧૭૧૯, ૧૭૨૦, ૧૭૨૧, ૧૭૨૨, ૧૭૨૩, ૧૭૨૪, ૧૭૨૫, ૧૭૨૬, ૧૭૨૭, ૧૭૨૮, ૧૭૨૯, ૧૭૩૦, ૧૭૩૧, ૧૭૩૨, ૧૭૩૩, ૧૭૩૪, ૧૭૩૫, ૧૭૩૬, ૧૭૩૭, ૧૭૩૮, ૧૭૩૯, ૧૭૪૦, ૧૭૪૧, ૧૭૪૨, ૧૭૪૩, ૧૭૪૪, ૧૭૪૫, ૧૭૪૬, ૧૭૪૭, ૧૭૪૮, ૧૭૪૯, ૧૭૫૦, ૧૭૫૧, ૧૭૫૨, ૧૭૫૩, ૧૭૫૪, ૧૭૫૫, ૧૭૫૬, ૧૭૫૭, ૧૭૫૮, ૧૭૫૯, ૧૭૬૦, ૧૭૬૧, ૧૭૬૨, ૧૭૬૩, ૧૭૬૪, ૧૭૬૫, ૧૭૬૬, ૧૭૬૭, ૧૭૬૮, ૧૭૬૯, ૧૭૭૦, ૧૭૭૧, ૧૭૭૨, ૧૭૭૩, ૧૭૭૪, ૧૭૭૫, ૧૭૭૬, ૧૭૭૭, ૧૭૭૮, ૧૭૭૯, ૧૭૮૦, ૧૭૮૧, ૧૭૮૨, ૧૭૮૩, ૧૭૮૪, ૧૭૮૫, ૧૭૮૬, ૧૭૮૭, ૧૭૮૮, ૧૭૮૯, ૧૭૯૦, ૧૭૯૧, ૧૭૯૨, ૧૭૯૩, ૧૭૯૪, ૧૭૯૫, ૧૭૯૬, ૧૭૯૭, ૧૭૯૮, ૧૭૯૯, ૧૮૦૦, ૧૮૦૧, ૧૮૦૨, ૧૮૦૩, ૧૮૦૪, ૧૮૦૫, ૧૮૦૬, ૧૮૦૭, ૧૮૦૮, ૧૮૦૯, ૧૮૧૦, ૧૮૧૧, ૧૮૧૨, ૧૮૧૩, ૧૮૧૪, ૧૮૧૫, ૧૮૧૬, ૧૮૧૭, ૧૮૧૮, ૧૮૧૯, ૧૮૨૦, ૧૮૨૧, ૧૮૨૨, ૧૮૨૩, ૧૮૨૪, ૧૮૨૫, ૧૮૨૬, ૧૮૨૭, ૧૮૨૮, ૧૮૨૯, ૧૮૩૦, ૧૮૩૧, ૧૮૩૨, ૧૮૩૩, ૧૮૩૪, ૧૮૩૫, ૧૮૩૬, ૧૮૩૭, ૧૮૩૮, ૧૮૩૯, ૧૮૪૦, ૧૮૪૧, ૧૮૪૨, ૧૮૪૩, ૧૮૪૪, ૧૮૪૫, ૧૮૪૬, ૧૮૪૭, ૧૮૪૮, ૧૮૪૯, ૧૮૫૦, ૧૮૫૧, ૧૮૫૨, ૧૮૫૩, ૧૮૫૪, ૧૮૫૫, ૧૮૫૬, ૧૮૫૭, ૧૮૫૮, ૧૮૫૯, ૧૮૬૦, ૧૮૬૧, ૧૮૬૨, ૧૮૬૩, ૧૮૬૪, ૧૮૬૫, ૧૮૬૬, ૧૮૬૭, ૧૮૬૮, ૧૮૬૯, ૧૮૭૦, ૧૮૭૧, ૧૮૭૨, ૧૮૭૩, ૧૮૭૪, ૧૮૭૫, ૧૮૭૬, ૧૮૭૭, ૧૮૭૮, ૧૮૭૯, ૧૮૮૦, ૧૮૮૧, ૧૮૮૨, ૧૮૮૩, ૧૮૮૪, ૧૮૮૫, ૧૮૮૬, ૧૮૮૭, ૧૮૮૮, ૧૮૮૯, ૧૮૯૦, ૧૮૯૧, ૧૮૯૨, ૧૮૯૩, ૧૮૯૪, ૧૮૯૫, ૧૮૯૬, ૧૮૯૭, ૧૮૯૮, ૧૮૯૯, ૧૯૦૦, ૧૯૦૧, ૧૯૦૨, ૧૯૦૩, ૧૯૦૪, ૧૯૦૫, ૧૯૦૬, ૧૯૦૭, ૧૯૦૮, ૧૯૦૯, ૧૯૧૦, ૧૯૧૧, ૧૯૧૨, ૧૯૧૩, ૧૯૧૪, ૧૯૧૫, ૧૯૧૬, ૧૯૧૭, ૧૯૧૮, ૧૯૧૯, ૧૯૨૦, ૧૯૨૧, ૧૯૨૨, ૧૯૨૩, ૧૯૨૪, ૧૯૨૫, ૧૯૨૬, ૧૯૨૭, ૧૯૨૮, ૧૯૨૯, ૧૯૩૦, ૧૯૩૧, ૧૯૩૨, ૧૯૩૩, ૧૯૩૪, ૧૯૩૫, ૧૯૩૬, ૧૯૩૭, ૧૯૩૮, ૧૯૩૯, ૧૯૪૦, ૧૯૪૧, ૧૯૪૨, ૧૯૪૩, ૧૯૪૪, ૧૯૪૫, ૧૯૪૬, ૧૯૪૭, ૧૯૪૮, ૧૯૪૯, ૧૯૫૦, ૧૯૫૧, ૧૯૫૨, ૧૯૫૩, ૧૯૫૪, ૧૯૫૫, ૧૯૫૬, ૧૯૫૭, ૧૯૫૮, ૧૯૫૯, ૧૯૬૦, ૧૯૬૧, ૧૯૬૨, ૧૯૬૩, ૧૯૬૪, ૧૯૬૫, ૧૯૬૬, ૧૯૬૭, ૧૯૬૮, ૧૯૬૯, ૧૯૭૦, ૧૯૭૧, ૧૯૭૨, ૧૯૭૩, ૧૯૭૪, ૧૯૭૫, ૧૯૭૬, ૧૯૭૭, ૧૯૭૮, ૧૯૭૯, ૧૯૮૦, ૧૯૮૧, ૧૯૮૨, ૧૯૮૩, ૧૯૮૪, ૧૯૮૫, ૧૯૮૬, ૧૯૮૭, ૧૯૮૮, ૧૯૮૯, ૧૯૯૦, ૧૯૯૧, ૧૯૯૨, ૧૯૯૩, ૧૯૯૪, ૧૯૯૫, ૧૯૯૬, ૧૯૯૭, ૧૯૯૮, ૧૯૯૯, ૨૦૦૦, ૨૦૦૧, ૨૦૦૨, ૨૦૦૩, ૨૦૦૪, ૨૦૦૫, ૨૦૦૬, ૨૦૦૭, ૨૦૦૮, ૨૦૦૯, ૨૦૧૦, ૨૦૧૧, ૨૦૧૨, ૨૦૧૩, ૨૦૧૪, ૨૦૧૫, ૨૦૧૬, ૨૦૧૭, ૨૦૧૮, ૨૦૧૯, ૨૦૨૦, ૨૦૨૧, ૨૦૨૨, ૨૦૨૩, ૨૦૨૪, ૨૦૨૫, ૨૦૨૬, ૨૦૨૭, ૨૦૨૮, ૨૦૨૯, ૨૦૩૦, ૨૦૩૧, ૨૦૩૨, ૨૦૩૩, ૨૦૩૪, ૨૦૩૫, ૨૦૩૬, ૨૦૩૭, ૨૦૩૮, ૨૦૩૯, ૨૦૪૦, ૨૦૪૧, ૨૦૪૨, ૨૦૪૩, ૨૦૪૪, ૨૦૪૫, ૨૦૪૬, ૨૦૪૭, ૨૦૪૮, ૨૦૪૯, ૨૦૫૦, ૨૦૫૧, ૨૦૫૨, ૨૦૫૩, ૨૦૫૪, ૨૦૫૫, ૨૦૫૬, ૨૦૫૭, ૨૦૫૮, ૨૦૫૯, ૨૦૬૦, ૨૦૬૧, ૨૦૬૨, ૨૦૬૩, ૨૦૬૪, ૨૦૬૫, ૨૦૬૬, ૨૦૬૭, ૨૦૬૮, ૨૦૬૯, ૨૦૭૦, ૨૦૭૧, ૨૦૭૨, ૨૦૭૩, ૨૦૭૪, ૨૦૭૫, ૨૦૭૬, ૨૦૭૭, ૨૦૭૮, ૨૦૭૯, ૨૦૮૦, ૨૦૮૧, ૨૦૮૨, ૨૦૮૩, ૨૦૮૪, ૨૦૮૫, ૨૦૮૬, ૨૦૮૭, ૨૦૮૮, ૨૦૮૯, ૨૦૯૦, ૨૦૯૧, ૨૦૯૨, ૨૦૯૩, ૨૦૯૪, ૨૦૯૫, ૨૦૯૬, ૨૦૯૭, ૨૦૯૮, ૨૦૯૯, ૨૧૦૦, ૨૧૦૧, ૨૧૦૨, ૨૧૦૩, ૨૧૦૪, ૨૧૦૫, ૨૧૦૬, ૨૧૦૭, ૨૧૦૮, ૨૧૦૯, ૨૧૧૦, ૨૧૧૧, ૨૧૧૨, ૨૧૧૩, ૨૧૧૪, ૨૧૧૫, ૨૧૧૬, ૨૧૧૭, ૨૧૧૮, ૨૧૧૯, ૨૧૨૦, ૨૧૨૧, ૨૧૨૨, ૨૧૨૩, ૨૧૨૪, ૨૧૨૫, ૨૧૨૬, ૨૧૨૭, ૨૧૨૮, ૨૧૨૯, ૨૧૩૦, ૨૧૩૧, ૨૧૩૨, ૨૧૩૩, ૨૧૩૪, ૨૧૩૫, ૨૧૩૬, ૨૧૩૭, ૨૧૩૮, ૨૧૩૯, ૨૧૪૦, ૨૧૪૧, ૨૧૪૨, ૨૧૪૩, ૨૧૪૪, ૨૧૪૫, ૨૧૪૬, ૨૧૪૭, ૨૧૪૮, ૨૧૪૯, ૨૧૫૦, ૨૧૫૧, ૨૧૫૨, ૨૧૫૩, ૨૧૫૪, ૨૧૫૫, ૨૧૫૬, ૨૧૫૭, ૨૧૫૮, ૨૧૫૯, ૨૧૬૦, ૨૧૬૧, ૨૧૬૨, ૨૧૬૩, ૨૧૬૪, ૨૧૬૫, ૨૧૬૬, ૨૧૬૭, ૨૧૬૮, ૨૧૬૯, ૨૧૭૦, ૨૧૭૧, ૨૧૭૨, ૨૧૭૩, ૨૧૭૪, ૨૧૭૫, ૨૧૭૬, ૨૧૭૭, ૨૧૭૮, ૨૧૭૯, ૨૧૮૦, ૨૧૮૧, ૨૧૮૨, ૨૧૮૩, ૨૧૮૪, ૨૧૮૫, ૨૧૮૬, ૨૧૮૭, ૨૧૮૮, ૨૧૮૯, ૨૧૯૦, ૨૧૯૧, ૨૧૯૨, ૨૧૯૩, ૨૧૯૪, ૨૧૯૫, ૨૧૯૬, ૨૧૯૭, ૨૧૯૮, ૨૧૯૯, ૨૨૦૦, ૨૨૦૧, ૨૨૦૨, ૨૨૦૩, ૨				